

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Vicky@ Amit
FIR No: 112/2020
PS New Ashok Nagar
U/s 25/54/59 Arms Act

02.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC
Sh. Raman Chatwal, Ld. LAC for accused through VC
Reply is received from the IO
Accused is stated to be in JC.
Submissions on bail application heard.
Reply of IO perused.

It is stated by learned LAC for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 13.03.2020. It has been argued that investigation in the matter has already been completed and the charge sheet has also been filed in the court. It has been argued by Ld. LAC for accused that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 13.03.2020. Sufficient time has already been passed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with

one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. LAC on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

(DINESH KUMAR)

DINESH Digitally signed by **ACMM (EAST)/KKD/02.07.2020.**
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IN THE COURT OF ACMM-EAST KKD DELHI

**FIR No. 129/2020
PS Preet Vihar
State Vs Unknown
U/s 380/411/34 IPC**

02.07.2020

Through Video conferencing

An application for release of mobile (Redmi Note-5), Silver Jewellery and a Purse with cash of Rs. 31,100/- and ATM Card, on superdari.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

Sh. Mukul Tyagi, Id. Counsel for applicant through VC.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile and other articles, be released to the applicant on superdari on furnishing indemnity bond in the sum of **Rs.50,000/-** to the satisfaction of the IO. The superdar shall produce the mobile & other articles, in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile and other articles in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

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Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

**DINESH
KUMAR**

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(DINESH KUMAR)
ACMM (EAST)/KKD/02.07.2020